

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB)-609(ND)/2017

**CORAM:**

**PRESENT: DR. V. K. SUBBURAJ  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW  
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
01.04.2019**

**NAME OF THE COMPANY: SE Investment Ltd. V/s. Soni Realtors Pvt.  
Ltd.**

**SECTION OF THE COMPANIES ACT: 7 of IBC, 2016**

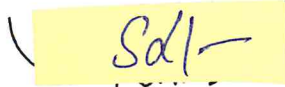
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**Present: Counsel for the Petitioner  
Counsel for the Respondent**

**ORDER**

Ld. Counsel appearing for the RP submits that the Ld. Local Commissioner appointed in this case has agreed to scrutinise the disputed claims. All parties aggrieved by the decision of the RP may approach the Ld. Commissioner to adjudicate as to who would have a prior claim as a home buyer. This shall be done after due notice to the parties who may prejudicially be effected by any decision. The decision of the Ld. Commissioner shall be final for the purpose of classifying home buyers or financial creditors, as it appears that a plot has been sold to multiple parties. The RP shall be involved in putting up the claims before the Ld. Commissioner and shall also explain to him the scope of work. Let report be filed within 15 days. To come up on 24<sup>th</sup> April, 2019.

Mr. Nagesh and Mr. Rahul, Ld. Counsels appear on behalf of the Home Buyers whose claims are in dispute.

  
**(V. K. Subburaj)  
Member (T)**

  
**(Ina Malhotra)  
Member (J)**